

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 432 of 2018

IN THE MATTER OF:

Technology Development Board

...Appellant

Vs.

**International Asset Reconstruction
Company Pvt. Ltd. (IARCL) & Anr.**

...Respondents

Present: For Appellant: - Ms. Shivani Tandon, Advocate.

**For Respondents: - Mr. CA Sinha and Ms. Sonali Khanna,
Advocates for R-1.**

ORDER

20.09.2018— Ms. Shivani Tandon, Advocate submits that she has been instructed by Mr. Jeevesh Mehta, learned counsel for the Appellant to withdraw the appeal as the matter is pending before the 'Resolution Professional'. Respondents have no objection to the same.

In this circumstances, while we allow the Appellant to withdraw the appeal, give no liberty to the Appellant to challenge the same very impugned order.

The appeal stands disposed of. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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